

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 500 of 2003

1. Ruplal Mahto, Son of Jagdish Mahto.
 2. Jagdish Mahto, Son of Late Gyani Mahto.
 3. Jamuni Devi, Wife of Jagdish Mahto
All residence of village-Bihari, out post-Padma within Barhi Police
station, District-Hazaribag **Petitioners**
- Versus
- The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through: Video Conferencing

05/07.09.2021

1. Learned counsel for the petitioners Mr. Jyoti Prasad Sinha appears and submits that the present matter is very old and he does not have any instruction from the petitioners. He also submits that on the date of conviction i.e., 19.02.2001, the age of petitioner Nos. 2 and 3 was 70 years and 65 years respectively and he is not aware about their present status. He submits that notice may be issued to the petitioners, so that the matter may be argued.
2. Office is directed to issue notice to the petitioners through the officer-in-charge of the concerned police station, so that they may take appropriate steps for the purposes of disposal of the present case.
3. Learned counsel for the opposite party-State is directed to seek instruction and file appropriate affidavit of the officer-in-charge of the concerned police station or any person authorized by him after due service of notice upon the petitioners. The affidavit should be filed latest by 24.09.2021.
4. Mr. Nawin Kumar Singh, learned A.P.P. submits that this case has to be allocated to another counsel Mr. Manoj Kumar No.-2. He undertakes to communicate this order to Mr. Manoj Kumar No.-2 for compliance.
5. Accordingly, the matter is adjourned and is directed to be posted on 28.09.2021 under the heading for 'final disposal'.

(Anubha Rawat Choudhary, J.)